
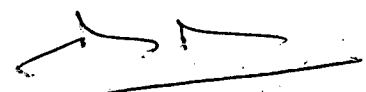


1/31.10.1996

Shri Sanjay Priya, learned counsel for the applicant prays for a short adjournment on the ground that Shri R.S.Prasad, Sr. Counsel is not available. List this case on 5.11.1996 for admission.


(D. Purkayastha)
Member (J)



(K.D. Saha)
Member (A)

MPS.

2/5. 1996

Counsel for the applicant : Mr. Sanjay Priya

As requested by the learned counsel for the applicant, the case is adjourned to 20.11.1996 for admission.

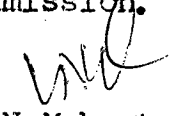

(K.D. Saha)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

MPS.

3/20.11.1996

On the request made by the learned counsel for the applicant Mr. R.S. Prasad, the case is adjourned to 6.12.1996 for admission.


(V.N. Mehrotra)
Vice-Chairman

MPS.

4/06.12.96

Counsel for the applicant : Shri R.S.Prasad.

Heard learned counsel for the applicant on the question of admission.

2. Admit.

3. Issue notice to the respondents to file their reply within four weeks from today. Rejoinder if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

4. List on 18.02.1997 before Registrar for completion of pleadings.

(D.Purkayastha)
Member (J)

(K.D. Sa)
Member (A)

Requisites for notices filed on 16/1/96, order kept in file c.

Notice issued to respondents no 1 to 5 on 21/1/97.

5/18.2.1997

None for the parties. Notices were issued to the respondents no.1 to 5 on 21.1.1997. Same are still awaited. Put up on 17.3.1997 for S and W/s.

power filed on behalf of respondent no 1 to 5 kept with MPS. File c.

(S.P. Sinha)
Dy.Registrar I/c

6/17.03.97

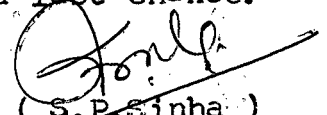
A vakalatnama has been filed on behalf of official respondents. Put up on 29.04.1997 for filing W/s.

(S.P. Sinha)
Registrar I/c

SKJ

7/29.4.1997


None for the parties. No W/s has yet been filed. Put up on 28.5.1997 for filing W/s.as a last chance.


(S.P.Sinha)
Dy.Registrar I/c

MPS.

8/28.5.1997


None for the parties. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 8.7.1997


(S.P.Sinha)
Dy.Registrar I/c

MPS.

9./ 8.7.97.

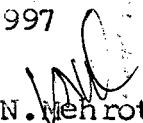
W/S has not been filed so far. Four weeks further time is allowed for the same. List it on 22.8.97 for direction.


(V.N. Mehrotra)
Vice-chairman

/CBS/

10/22.08.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List for direction on 22.10.1997

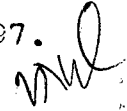

(V.N.Mehrotra)
Vice-Chairman

SKJ

11/22.10.97.

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two-weeks thereafter.

List for direction on 31.12.1997.


(V.N.Mehrotra)
vice-Chairman

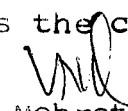
W/s on behalf of Respondent Rly in reply to aforesaid original application.

filed on 18.11.97. 12/31.12.97

and file attached

9.11.97

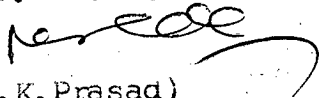
~~W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two-weeks thereafter.~~
W/s has been filed. Applicant may file rejoinder within four weeks. List on 27.02.1998 for direction with the name of Shri P.K.Verma, as the counsel for the respondents.



(V.N.Mehrotra)
Vice-Chairman

SKJ

13/27.02.98

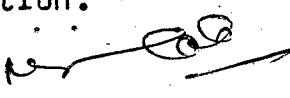
Rejoinder not filed so far. Four weeks further time is allowed for the same. List on 19.05.1998 for direction.



(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

SKJ


14./ 19.5.98. Rejoinder not filed so far. Four weeks further time is allowed for the same. List it on 7.8.98 for direction.



(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-chairman

/CBS/

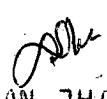
15./ 7.8.98. Rejoinder not filed so far. Four weeks further time is allowed for the same. List it on 2.11.98 for direction.

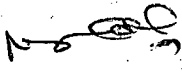

(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-chairman

/CBS/

16./ 2.11.98. Rejoinder not filed so far. Four weeks further time is allowed for the same. List it on 29.12.98 for direction.


(LAKSHMAN JHA)
MEMBER (J)

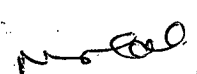

(L.R.K. PRASAD)
MEMBER (A)

/CBS/

17/29.12.98


Rejoinder not filed so far. Four weeks further time is allowed for the same. List on 11.03.1999 for direction.

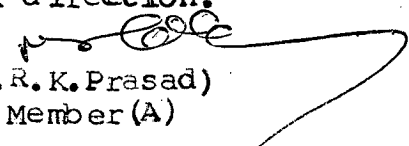
SKJ


(L.R.K. Prasad)
Member (A)

18/11.03.99

None for the parties. Rejoinder not filed so far. Four weeks further time is allowed for the same. List on 20.05.1999 for direction.


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

SKJ


O. A. 522/96

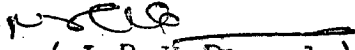
19/20.5.1999

Shri P.K.Verma, counsel for the respondents.

W/s has been filed. In spite of sufficient time given, rejoinder has not yet been filed. List it for hearing on 29.7.1999. In the meanwhile, the applicant may file rejoinder, if any.

MRS.

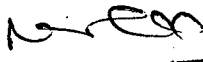

(Lakshman Jha)
Member (J)

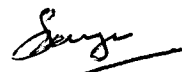

(L.R.K. Prasad)
Member (A)

20
29.7.99

CM

For want of time, hearing is adjourned to 28.9.99.


(L.R.K. Prasad)
Member (A)


(S. Narayan)
Vice-Chairman

21/28.9.99

None for the parties.

Let it be listed for hearing on 22 24.11.1999 .

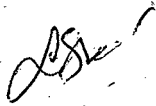
AKJ



(L.JHA)
MEMBER(J)


(L.R.K. PRASAD)
MEMBER(A)

22/24.11.99 List it for hearing on 21.1.2000.

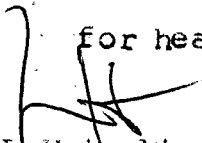
AKJ

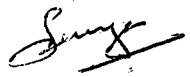

(L. JHA)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

23/21.01.2000 For want of time, list it on 02.03.2000
for hearing.

SKJ


(L. Hmingliana)
Member (A)


(S. Narayan)
Vice-Chairman

24/02.03.2000 For want of time, list it on 02.05.2000
for hearing.

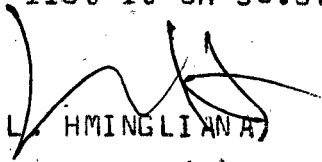
SKJ



(L. Hmingliana) / M (A)


(S. Narayan) / V.C.

25./ 2.5.2000.

As the D.B. of court No. 1 is sitting at Ranchi circuit
court, list it on 30.6.2000 for hearing.

/CBS/

(L. HMINGLIANA)
MEMBER (A)


(L. JHA)
MEMBER (J)

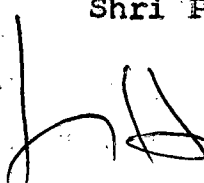
CA-522/96

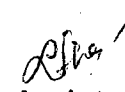
26/30.6.2000 None for the applicant

Shri P.K.Verma, counsel for respondents.

List it for hearing on 26.7.2000.

SKS


(L. Hmingliana)/M(A)


(L. Jha)/M(J)

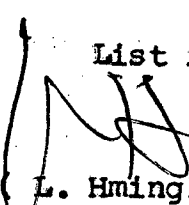
27/26.7.2000

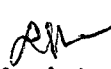
None for the applicant

Shri P.K.Verma, counsel for respondents

List it for hearing on 22.8.2000.

SKS


(L. Hmingliana)/M(A)


(L. Jha)/M(J)

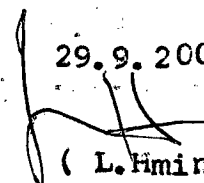
28/22.8.2000


Shri S.Kumar, counsel for the applicant.

On request, list it for hearing on

29.9.2000.

MRS.


(L. Hmingliana)
Member (A)


(Lakshman Jha)
Member (J)

29/29.9.2000

Shri A.K.Sinha, counsel for the applicant.

On request, list it for hearing
on 14.11.2000.

MRS.



(Lakshman Jha)
Member (J)


DA - 522/96

30./ 14.11.2000.

None for the parties on account of resolution in bar today on sad demise of an advocate, Shri S.Mukharjee. The case is adjourned to 10;1.2001 for hearing.

/CBS/


(L.R.K. PRASAD)/M(A)

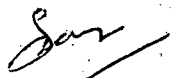

(S. NARAYAN)/V.C.

31./ 9.1.2001.

For want of time, hearing is adjourned to 14.3.2001.

/CBS/


(L.R.K. PRASAD)/M(A)



(S. NARAYAN)/V.C.

~~SRK~~

32/14. 03.2001 : None for the parties.

Put-up again on 09.05.2001 for hearing.

skj


(L.Jha)/M(J)


(L.R.K. Prasad)/M(A)

33/09.05.2001 None for the parties.

For want of D.B., list it for hearing on

03.08.2001.

SRK/


(L. HMINGLIANA)/M(A)

O. A. 522/96

34/3.8.2001

None for the parties.

For want of DB, list it for hearing on 10.9.2001.

MBS.

(L. Hmingliana)/M(A)

35/10.9.2001

For want of time, list it for hearing on 22.10.2001.

SKS

(L. Hmingliana)/M(A) (Lakshman Jha)/M(J)

36/22.10.2001

None for the parties

List it on 13.12.2001 for hearing.

SKS

(Lakshman Jha)/M(J) (L.R.K. Prasad)/M(A)

37

13.12.01

CM

shri P.K.Verma, learned counsel for the respondents, is present. No-one appears for the applicant. so was the case on 18.2.1997. If nobody appears on behalf of the applicant on the next, it may be presumed that the applicant perhaps has lost interest in pursuing the matter and in that light, necessary orders shall be passed. Be listed on 9.1.2002 for hearing

(L.R.K. Prasad)

M(A)

(B.N. Singh Neelam)

V.C.

38/9.1.2002 None for the parties

Let it be listed for hearing on 11.3.2002 when DB will be available.

SKS

(Sarweshwar Jha)/M(A)

39

11.3.02

for the respondents..shri P.K.verma.

CM

None for the applicant even on second call.

In view of the position explained in the order, dated 13.12.2001, this O.A. is dismissed for default.

(Shyama Dogra)
M(J)

(L.R.K.Prasad)
M(A)